NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

231. IA/1989/2024 IA/1229/2024 IA/4204/2023 IA/4688/2023 In C.P. (IB)/979(MB)2022

IN THE MATTER OF

Catalyst Trusteeship Limited … Petitioner

VS

Renaissance Indus Infra Private Limited … Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 21.06.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:
For the Petitioner:

For the Respondent:

ORDER

Adjourned to **16.07.2024 at 02:30 P.M.**

Sd/-
MADHU SINHA
Member(Technical)

sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/